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SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
Notification No.16/2019–Customs

New Delhi, the 15<sup>th</sup> June, 2019

G.S.R. (E).-WHEREAS the Central Government on being satisfied that the import duty leviable on goods, falling under Chapters 7, 28 and 38 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), should be increased and that circumstances exist which render it necessary to take immediate action.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 8A of the said Customs Tariff Act, the Central Government, hereby directs that the First Schedule to the said Customs Tariff Act, shall be amended in the following manner, namely:-

In the First Schedule to the said Customs Tariff Act,-

- (1) in Chapter 7, for the entry in column (4) occurring against tariff item 0713 40 00, the entry “50%” shall be substituted;
- (2) in Chapter 28, for the entry in column (4) occurring against tariff item 2810 00 20, the entry “27.5%” shall be substituted;
- (3) in Chapter 38, for the entry in column (4) occurring against tariff item 3822 00 90, the entry “30%” shall be substituted.

[F.No.341/15/2018-TRU]

(Ruchi Bisht)  
Under Secretary to the Government of India